

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).
11801-11804/2005

(Arising out of impugned final judgment and order dated 07-12-2004 in FAO No. 4845/2003, FAO No. 4846/2003, FAO No. 4847/2003 and FAO No. 4848/2003 passed by the High Court Of Punjab & Haryana At Chandigarh)

JAI PRAKASH

Petitioner(s)

VERSUS

M/S. NATIONAL INSURANCE CO. & ORS.

Respondent(s)

Date : 13-03-2018 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE DEEPAK GUPTA

Amicus Mr. Gopal Subramaniam, Sr. Adv.

For Petitioner(s) Mr. Manoj Swarup, AOR
Mr. Abhishek Swarup, Adv.
Mr. Anubhav Kumar, Adv.
Mr. Mahendar, Adv.
Mrs. H.A. Arun Mozhi Fathima, Adv.
For M/S. Manoj Swarup And Co.

For Respondent(s) Mr. R. Basant, Sr. Adv.
Mr. Arvind Krishnaswamy, Adv.
Ms. Prerna Mehta, AOR

Mr. P. K. Manohar, AOR

Mr. Gopal Singh, AOR

National Insurance Company Mr. S.L. Gupta, Adv.
Mr. Pradeep Chandra Sati, Adv.
Ms. Shalu Sharma, AOR
Mr. Kuldeep Singh Tomar, Adv.
Mr. Varinder Kumar Sharma, Adv.

Ms. Manjeet Chawla, AOR

Mr. Ram Lal Roy, AOR

M/S. Law Associates

Mr. Abhishek Gola, Adv.

Mr. Virah Saharya, Adv.

UPON hearing the counsel the Court made the following

O R D E R

We have heard learned counsel for the parties. We find no reason to interfere with the order passed by the High Court.

The special leave petitions are accordingly dismissed.

In so far as the various interim orders are concerned, they will form a part of the orders passed in the case of W.P. (C) No. 295/2012 titled Dr. S. Rajasekharan v. Union of India & Ors. Some of the issues raised can of course be considered independently by Justice Radhakrishnan Committee. The learned Amicus is at liberty to place all necessary material before Justice Radhakrishnan Committee.

(MEENAKSHI KOHLI)
COURT MASTER

(KAILASH CHANDER)
COURT MASTER